### **RAJYA SABHA**

Monday, the (>th December, 797///the isih Agrhayana, 7893 (Saka)

The Howe met at ten of the clock, MR. CHAIRMAN in the Chair.

#### MEMBER SWORN

Dr. Vidya Prakasli Dutt (Nominated)

### SUPPLEMENTARY DEMANDS FOR GRAM'S FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) FOR THE YEAR 1971-72

THE MINISTER OF STATE IN THE DEPARTMENT CF PARLIAMENTARY AFFA/RS. (SHRI OM MEHTA): Sir, on behalf of Shri Y.B, Chavan. I beg to lay on the Table a statement (December 1971) (in English and Hindi) showing the Supplementary Demands for Granti for Expenditure of the Central Government (excluding Railways) for the year 1971-72.

# SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR 1971-72

SHRI OM MEHTA: Sir, I also beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 1971-72.

# REPORT OF THE COMMITTEE ON JHE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI K. P. SUBRAMANIA MENON (Kerala): Sir, I beg to lay on the Table a copy of the First Report (in English and Hindi) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in the Ninth Report (Fourth Lok Sabba) of the Committee relating to the Ministry of Tourism and Civil Aviation-Reservations for Scheduled Castes and Scheduled Tribes in Air India.

### MOTION FOR APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE ADVOCATES (AMENDMENT) BILL, 1970

THE MINISTER OF LAW ANI JUSTICE (SHRI H.R GOKHALE): Sir, I beg to move:

"That Shri D.P. Singh be appointe to the Joint Committee of the Houses oi the Advocates (Amendment) Bill, 1970 in the vacancy caused by the death o Shri Surajmal Saha."

The question was put and the nwtio, was adopted.

## THE INDUSTRIAL DISPUTES (SECO ND AMENDMENT) BILL, 1971

THE MINISTER OE LAW ANI JUSTICE / fafa Sjfa "JUT (SHRI H. F GOKHALE) : Sir, on hehalf of Shri R.K Khadilkar, I beg to move for leave t> introduce a Bill further to amend the In dustrial Disputes Act, 1947.

\*The question was put and the motioi was adopted.

SHRI H.R. GOKHALE : Sir, I intre duce the Bill.

### THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1971

THE MINISTER OF STATE IN TH)
MINISTRY OF HOME AFFAIRS AND IT
THE DEPARTMENT OF PERSONNEL
(SHRI RAM NIWAS MIRDHA): Sir,
beg to move:

"That the Bill to amend the Commis sions of Inquiry Act, 1952, as passed b the Lok Sabha, be taken into considera tion."

The hon. Members are aware that th Law Commission reviewed the Commission of Inquiry Act, 1952 and submitted their eport on it in 1962. Copies of the repoi